

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 31/AM13
SCHEDULED TO BE HELD ON 31.10.2012
(HELD ON 02.11.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 31/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ scheduled to be held on 31.10.2012 (held on 02.11.2012) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 30/AM13 held on 24.10.2012.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

1	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:21.11.2012
Decision: A copy of reply received from firm has been forwarded to D/o C&PC 01.11.2012. Comments of D/o C&PC are				

awaited.

2	Case No.:16/43/87-ALC1/2011	Party Name:K.K. NAG LTD.,	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00344/AM12/	RLA File :07/24/040/00332/AM12/	Lic.No/Date:0710084276 29.11.2011	Defer Date:21.11.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 05.10.2012. Comments of D/o C&PC are awaited.			

3	Case No.:9/45/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00360/AM12/	RLA File :03/94/040/00848/AM12/	Lic.No/Date:0310673279 28.12.2011	Defer Date:21.11.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 01.11.2012. Comments of D/o C&PC are awaited.			

4	Case No.:22/51/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00467/AM12/	RLA File :07/24/040/00437/AM12/	Lic.No/Date:0710085942 02.02.2012	Defer Date:21.11.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 30.10.2012. Comments of D/o C&PC are awaited.			

	Case No.:10/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
--	-----------------------------------	---	--	-------------------------

5	HQ File :01/87/050/00018/AM13/	RLA File :11/24/040/00008/AM11/	Lic.No/Date:1110026939 19.03.2012	Defer Date:21.11.2012
Decision: A copy of reply received from firm has been forwarded to D/o C&PC 09.10.2012. Comments of D/o C&PC are awaited.				

6	Case No.:11/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00019/AM13/	RLA File :11/24/040/00076/AM11/	Lic.No/Date:1110026940 19.03.2012	Defer Date:21.11.2012
Decision: A copy of reply received from firm has been forwarded to D/o C&PC 09.10.2012. Comments of D/o C&PC are awaited.				

7	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:21.11.2012
Decision: A D/L No. 46011/71/2012-PC.II dated 03.09.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.09.2012 and 12.10.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

8	Case No.:13/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00021/AM13/	RLA File :11/24/040/00015/AM12/	Lic.No/Date:1110026942 19.03.2012	Defer Date:21.11.2012
Decision: A copy of reply received from firm has been forwarded to D/o C&PC 09.10.2012. Comments of D/o C&PC are awaited.				

9	Case No.:5/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date:21.11.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 09.10.2012. Comments of D/o C&PC are awaited.			

10	Case No.:10/5/87-ALC1/2012	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00039/AM13/	RLA File :03/94/040/01073/AM12/	Lic.No/Date:0310689251 02.04.2012	Defer Date:21.11.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 01.11.2012. Comments of D/o C&PC are awaited.			

	Case No.:7/8/87-ALC1/2012		Party Name:SUPER FLOORINGS PRIVATE LIMITED		Meet No/Date:31/87-ALC1/2012 02.11.2012		Status: Approved	
	HQ File :01/87/050/00068/AM13/		RLA File :05/24/040/00030/AM13/		Lic.No/Date:0510323112 25.04.2012		Defer Date:	
	Application: Request is for adhoc norms for following:							
	Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
			61/0- RUBBER COMPOUNDED SHEET (EPDM) (NET CONTENT OF IMPORTED ITEMS USE IN EXPORT					

1	40059990	PRODUCT IS 383 MTS)	1390.000	M.T	33246660.00	656400.00 US Dollars
2	39201012	61/0- HEAVY LAYER SHEET (NET CONTENT OF IMPORTED ITEMS USE IN EXPORT PRODUCT IS 238 MTS)	926.000	M.T	22164440.00	437600.00 US Dollars
				Total	55,411,100.00	1,094,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39013000	ETHYLENE VINYL ACETATE (EVA)	238.000	M.T	21,114,974.00	409,999.50 US Dollars	0.00	Value & Qty
2	39011000	POLYOLEFIN ELESTOMER ENGAGE 8440	200.000	M.T	16,480,000.00	320,000.00 US Dollars	0.00	Value & Qty
3	27101990	ELASTO 710 (RPO)	200.000	M.T	7,686,375.00	149,250.00 US Dollars	0.00	Value & Qty
				Total	45,281,349.00	879,249.50		

Decision: According to the technical comments of DIPP dated 30.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Rubber Compounded Sheet (EPDM) (consisting of minimum EVA 138.83 MT, Polyolefin elastomer 111.94 MT and Elasto 710 – 100.13 MT)	1390 MT	1. Ethylene Vinyl Acetate (EVA)	141.61 MT
		2. Polyolefin elastomer Engage 8440	115.30 MT
		3. Elasto 710 (RPO)	103.134 MT
2. Heavy Layer Sheet (Rubber compounded sheet – EPDM, consisting of minimum EVA 82.6 MT)	1390 MT	1. Ethylene Vinyl Acetate (EVA)	94.452 MT
		2. Polyolefin elastomer	56.852 MT

Minimum EVA 92.0 MT, Polyolefin elastomer 55.196 MT and Elasto 710 – 66.708 MT)	Engage 8440	
	3. Elasto 710 (RPO)	68.709 MT

12	Case No.: 7/10/84-ALC3/2012	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/84/050/00058/AM13/	RLA File :03/95/040/00023/AM13/	Lic.No/Date:0310692366 26.04.2012	Defer Date:21.11.2012
	Decision: A D/L No. 46011/60/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

13	Case No.: 8/10/84-ALC3/2012	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/84/050/00059/AM13/	RLA File :03/95/040/00022/AM13/	Lic.No/Date:0310692364 26.04.2012	Defer Date:21.11.2012
	Decision: A D/L No. 46011/60/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.: 5/12/87-ALC1/2012	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Approved
HQ File :01/87/050/00102/AM13/	RLA File :04/24/040/00013/AM13/	Lic.No/Date:0410136833 29.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39232990	63/0- PP Woven Sacks Laminated with BOPP Film (5760000 Nos.)	783360.000	K.G	108273600.00	2102400.00 US Dollars
				Total	108,273,600.00	2,102,400.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39021000	PP Granules	560102.400	K.G	42,691,004.80	828,951.55 US Dollars	0.00	Value & Qty
2	32064990	Plastic Master Batch	82252.800	K.G	1,906,208.64	37,013.76 US Dollars	0.00	Value & Qty
3	54025910	PP Yarn	41126.400	K.G	4,447,820.16	86,365.44 US Dollars	0.00	Value & Qty
4	39206919	BOPP Film	164505.600	K.G	36,683,926.30	712,309.25 US Dollars	0.00	Value & Qty
				Total	85,728,959.90	1,664,640.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/84/2012-PC.II dated 18.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Woven Sacks Laminated with BOPP Film	1 kg	1. PP Granules	0.715 kg
		2. Master Batch (containing 80 +/-1% Calcium Carbonate and 20 +/-1% PP)	0.097 kg
		3. BOPP Film	0.210 kg
		4. PP Yarn	0.0630 kg

Case No.:1/17/87-ALC1/2012	Party Name:K.R. INDUSTRIES	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Approved
HQ File :01/87/050/00124/AM13/	RLA File :04/24/040/00040/AM13/	Lic.No/Date:0410137329 14.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	40169990	63/0- Rubber Binders	60000000.000	Number	7800000.00	149282.30 US Dollars	
				Total	7,800,000.00	149,282.30	

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40169920	Rubber Bands	15.000	M.T	4,500,000.00	84,745.76 US Dollars	0.00	Value & Qty
				Total	4,500,000.00	84,745.76		

Decision: According to the technical comments of DIPP dated 30.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Rubber Binders (having Tensile Strength MPa-7.90 and Elongation at Break (%) – 610)	6,00,00,000 Numbers (Minimum weight 14.7 MT)	Rubber Bands (freshly manufactured Rubber bands) (having Tensile Strength MPa-5.1 and Elongation at Break (%)-520)	14.77 MT

16	Case No.:13/22/87-ALC1/2012	Party Name:FRONTIER TECHNOLOGIES PVT LTD	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00185/AM13/	RLA File :05/23/040/00081/AM13/	Lic.No/Date:0510327418 15.06.2012	Defer Date:21.11.2012
	Decision: A copy of reply received from firm has been forwarded to D/o C&PC 02.11.2012. Comments of D/o C&PC are awaited.			

17	Case No.:15/21/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00157/AM13/	RLA File :05/23/040/00070/AM13/	Lic.No/Date:0510327754 19.06.2012	Defer Date:21.11.2012
	Decision: A D/L No. 46011/115/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:4/22/87-ALC1/2012	Party Name:VISION POLYMER PVT LTD	Meet No/Date:31/87-ALC1/2012	Status: Deferred
----------------------------	-----------------------------------	------------------------------	------------------

			02.11.2012	
	HQ File :01/87/050/00176/AM13/	RLA File :34/24/040/00080/AM13/	Lic.No/Date:3410034502 26.06.2012	Defer Date:21.11.2012
18	Decision: A D/L No. 46011/114/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:14/22/87-ALC1/2012	Party Name:BHARTI RUBBER OVERSEAS	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
19	HQ File :01/87/050/00186/AM13/	RLA File :05/23/040/00141/AM13/	Lic.No/Date:0510330279 23.07.2012	Defer Date:21.11.2012
	Decision: A copy of reply received from firm has been forwarded to DIPP on 26.10.2012. Comments of DIPP are awaited.			

	Case No.:15/22/87-ALC1/2012	Party Name:BLS POLYMERS LTD.	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
20	HQ File :01/87/050/00187/AM13/	RLA File :05/23/040/00142/AM13/	Lic.No/Date:0510330280 23.07.2012	Defer Date:21.11.2012
	Decision: A D/L No. 46011/103/2008-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:16/22/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00188/AM13/	RLA File :05/23/040/00143/AM13/	Lic.No/Date:0510330388	Defer Date:21.11.2012

- 21 **Decision:** A D/L No. 46011/115/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

22	Case No.:8/31/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00260/AM13/	RLA File :31/83/040/00078/AM13/	Lic.No/Date:3110055293 06.08.2012	Defer Date:21.11.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

23	Case No.:11/22/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00183/AM13/	RLA File :10/24/040/00040/AM13/	Lic.No/Date:1010050818 07.08.2012	Defer Date:21.11.2012
	Decision: A copy of reply received from firm has been forwarded to DIPP on 01.11.2012. Comments of DIPP are awaited.			

24	Case No.:4/23/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00198/AM13/	RLA File :04/24/040/00062/AM10/	Lic.No/Date:0410138816 13.08.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.10.2012. Comments of D/o C&PC are awaited.			

25	Case No.: 20/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00192/AM13/	RLA File :04/24/040/00061/AM10/	Lic.No/Date:0410138994 21.08.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.10.2012. Comments of D/o C&PC are awaited.			

26	Case No.: 21/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00193/AM13/	RLA File :04/24/040/00076/AM10/	Lic.No/Date:0410138995 21.08.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.10.2012. Comments of D/o C&PC are awaited.			

27	Case No.: 4/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00211/AM13/	RLA File :04/24/040/00029/AM13/	Lic.No/Date:0410138997 21.08.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.10.2012. Comments of D/o C&PC are awaited.			

28	Case No.: 22/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00194/AM13/	RLA File :04/24/040/00122/AM10/	Lic.No/Date:0410139007 22.08.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 12.10.2012. Comments of D/o C&PC are awaited.			

	Case No.: 3/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
--	------------------------------------	------------------------	--	-------------------------

29	HQ File :01/87/050/00210/AM13/	RLA File :04/24/040/00266/AM11/	Lic.No/Date:0410139006 22.08.2012	Defer Date:21.11.2012
Decision: A copy of application has been forwarded to D/o C&PC on 12.10.2012. Comments of D/o C&PC are awaited.				

30	Case No.:4/31/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00256/AM13/	RLA File :03/94/040/00431/AM13/	Lic.No/Date:0310709292 17.09.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2012. Comments of D/o C&PC are awaited.			

31	Case No.:5/31/87-ALC1/2012	Party Name:ASHA CELLULOSE (I) PVT LTD	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00257/AM13/	RLA File :03/94/040/00503/AM13/	Lic.No/Date:0310709278 17.09.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2012. Comments of D/o C&PC are awaited.			

32	Case No.:2/31/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00254/AM13/	RLA File :03/95/040/00458/AM13/	Lic.No/Date:0310709932 21.09.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to DIPP on 29.10.2012. Comments of DIPP are awaited.			

33	Case No.:3/31/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00255/AM13/	RLA File :03/95/040/00459/AM13/	Lic.No/Date:0310709928 21.09.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to DIPP on 29.10.2012. Comments of DIPP are awaited.			

34	Case No.:1/31/87-ALC1/2012	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00253/AM13/	RLA File :03/95/040/00457/AM13/	Lic.No/Date:0310710773 27.09.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2012. Comments of D/o C&PC are awaited.			

Case No.:6/31/87-ALC1/2012		Party Name:GRL TIRES PRIVATE LIMITED		Meet No/Date:31/87-ALC1/2012 02.11.2012		Status: Approved																																																													
HQ File :01/87/050/00258/AM13/		RLA File :03/94/040/00511/AM13/		Lic.No/Date:0310710961 28.09.2012		Defer Date:																																																													
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="2">FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>40119900</td><td>62/0- AUTOMOBILE TYRES REINFORCED WITH NYLON TYRE CORD WARP SHEET OTHER THAN BUS AND TRUCK TYRES (OFF HIGHWAY TYRES FOR TRACTOR AND IMPLEMENT)</td><td>2500000.000</td><td>K.G</td><td>500621738.00</td><td colspan="2">8782837.50 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>500,621,738.00</td><td colspan="2">8,782,837.50</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>40012100</td><td>NATURAL RUBBER</td><td>567500.000</td><td>K.G</td><td>119,685,750.00</td><td>2,099,750.00 US Dollars</td><td>30,733,194.00</td><td>Qty</td></tr><tr><td>2</td><td>40022000</td><td>SYNTHETIC RUBBER : PBR</td><td>125000.000</td><td>K.G</td><td>25,650,000.00</td><td>450,000.00 US Dollars</td><td>7,584,396.00</td><td>Qty</td></tr><tr><td>3</td><td>40021900</td><td>SYNTHETIC RUBBER : SBR-1502/1712/1723/1783</td><td>500000.000</td><td>K.G</td><td>96,900,000.00</td><td>1,700,000.00 US Dollars</td><td>28,652,163.00</td><td>Qty</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		1	40119900	62/0- AUTOMOBILE TYRES REINFORCED WITH NYLON TYRE CORD WARP SHEET OTHER THAN BUS AND TRUCK TYRES (OFF HIGHWAY TYRES FOR TRACTOR AND IMPLEMENT)	2500000.000	K.G	500621738.00	8782837.50 US Dollars						Total	500,621,738.00	8,782,837.50		Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	40012100	NATURAL RUBBER	567500.000	K.G	119,685,750.00	2,099,750.00 US Dollars	30,733,194.00	Qty	2	40022000	SYNTHETIC RUBBER : PBR	125000.000	K.G	25,650,000.00	450,000.00 US Dollars	7,584,396.00	Qty	3	40021900	SYNTHETIC RUBBER : SBR-1502/1712/1723/1783	500000.000	K.G	96,900,000.00	1,700,000.00 US Dollars	28,652,163.00	Qty
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																																													
1	40119900	62/0- AUTOMOBILE TYRES REINFORCED WITH NYLON TYRE CORD WARP SHEET OTHER THAN BUS AND TRUCK TYRES (OFF HIGHWAY TYRES FOR TRACTOR AND IMPLEMENT)	2500000.000	K.G	500621738.00	8782837.50 US Dollars																																																													
				Total	500,621,738.00	8,782,837.50																																																													
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																																											
1	40012100	NATURAL RUBBER	567500.000	K.G	119,685,750.00	2,099,750.00 US Dollars	30,733,194.00	Qty																																																											
2	40022000	SYNTHETIC RUBBER : PBR	125000.000	K.G	25,650,000.00	450,000.00 US Dollars	7,584,396.00	Qty																																																											
3	40021900	SYNTHETIC RUBBER : SBR-1502/1712/1723/1783	500000.000	K.G	96,900,000.00	1,700,000.00 US Dollars	28,652,163.00	Qty																																																											

4	28030010	CARBON BLACK	725000.000	K.G	49,590,000.00	870,000.00 US Dollars	11,648,995.00	Qty
5	59021010	NYLON TYRE CORD FABRIC (DIPPED)	325000.000	K.G	92,625,000.00	1,625,000.00 US Dollars	27,388,097.00	Qty
6	72173020	BEAD WIRE	100000.000	K.G	6,840,000.00	120,000.00 US Dollars	1,606,758.00	Qty
7	38123010	RUBBER CHEMICAL : ANTIOXIDANTS, ACCELERATOR, RETARDERS	66250.000	K.G	13,216,875.00	231,875.00 US Dollars	3,506,398.00	Qty
8	28170010	ZINC OXIDE	20000.000	K.G	2,850,000.00	50,000.00 US Dollars	756,097.00	Qty
9	34031100	All Other Misc. Materials/Chemicals viz. Resorcinol, Insoluble Sulphur, Filler(Precipitated Silica) microcrystalline wax, paraffin wax, pigments and softeners, stearic acid solvents, plasticisers synthetic resins, bonding/ coupling agents, activators and fillers Dip Chemicals (excluding resorcinol) mould release agents, tackifiers and catalysts and syloff	196250.000	K.G	27,965,625.00	490,625.00 US Dollars	7,419,198.00	Qty
				Total	435,323,250.00	7,637,250.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 30/87-ALC1/2012 dated 25.10.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Automobile tyres reinforced with nylon & polyester tyre cord warp sheet other than bus and truck tyres (containing)	100 kg	1. Natural Rubber	22.70 kg
		2. Synthetic Rubber : PBR	5.00 kg
		3. Synthetic Rubber : SBR-1502/1712/1723/1783	20.00 kg

ous and truck tyres (on highway tyres for tractor and implements)

4. Carbon Black	29.00 kg
5. Nylon Tyre Cord Fabric (Dipped)	8.200 kg
6. Bead Wire	3.00 kg
7. Rubber Chemicals : (i) Antioxidants (ii) Accelerator (iii) Retarder	2.65 kg
8. Zinc Oxide	0.800 kg
9. All other Misc. Materials/Chemicals viz. resorcinol, Insulable sulphar filler (Precipated silica), Microstalline Wax, Paraffin wax, Pigments and Softeners, stearic acid solvents, Plasticizers synthetic resins bonding / coupling agents, activators and fillers Dip Chemicals (excluding resorcinol) mould release agents, tackifiers and catalyst and syloff	7.850 kg

Note : 1. The CIF value of Rubber Chemicals at S. No. 7 above should not exceed 7% of FOB value of exports.

2. The CIF value of Misc. Chemicals at S. No. 9 above should not exceed 2% of FOB value of exports.

36	Case No.:7/31/87-ALC1/2012	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00259/AM13/	RLA File :03/95/040/00108/AM13/	Lic.No/Date:0310710868 28.09.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2012. Comments of D/o C&PC are awaited.			

37	Case No.:9/31/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:31/87-ALC1/2012 02.11.2012	Status: Deferred
	HQ File :01/87/050/00261/AM13/	RLA File :04/24/040/00248/AM12/	Lic.No/Date:0410140352 09.10.2012	Defer Date:21.11.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2012. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
